

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.301

IA-6351/2022 IA-504/2023 IA-546/2023

In

IB-440(ND)/2021

IN THE MATTER OF:

Mr. Anil Kaushal & Ors.

Vs.

M/s. Logix Developers Pvt. Ltd.

.... **APPLICANT/PETITIONER**

.... **RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 03.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vivek Malik, Mr. Karan Aggarwal, Advocates in
IA No. 546/2023, Mr. Govind Keshav and Mr. Vikash,
Advocates in IA NO 504/2023, Mr. Vishal Hirawat,
Advocate in IA-6351/2022

For the RP : Mr. Vishal Hirawat and Mr. Abhishek Devgan for
Resolution Professional

For the Respondent : Mr. Prashant Arya, Advocate for R-1

ORDER

IA-6351/2022 :-

Heard Mr. Vishal Hirawat, Ld. Counsel appearing for the Applicant.

Mr. Prashant Arya, Ld. Counsel appearing for Respondent No. 1 (IDFC First Bank Ltd.) seeks and granted one week time to file a compliance report.

List the matter on **21.03.2023.**

IA-504/2023 :-

Heard Mr. Govind Keshav, Ld. Counsel appearing for the Applicant. Mr. Vishal Hirawat appearing for the Resolution Professional has submitted that the RP will consider the claim of the Applicant in case delay is condoned by the Tribunal.

In view of the submissions, we condone the delay in filing the claim and direct the RP to consider the claim of the Applicant in accordance with law within two weeks.

IA disposed of.

IA-546/2023:-

List on **21.03.2023.**

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**